

B/10

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 62/94 in
O.A. NO. 1517/87

New Delhi this the 21st day of November, 1994

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Shri V. K Sharma S/O
Shri B. K. Sharma,
R/O C.I.A/68A, Janakpuri,
New Delhi.

... Applicant

(None present)

Versus

Shri Masih-uz-zaman,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

... Respondent

(By Advocate Shri B. K. Aggarwal)

ORDER (ORAL)

Hon'ble Shri Justice S. C. Mathur —

The case has been taken up on revised call.
No one is present on behalf of the applicant.
On behalf of the respondents, however, Shri B. K.
Aggarwal is present.

2. Shri Aggarwal has invited our attention to the order sheet dated 17.10.1994 in which it is mentioned that according to the respondent the order of the Tribunal has been complied with and this was sought to be substantiated by placing before us copy of the letter dated 11.10.1994. At that time, the learned counsel for the applicant sought adjournment to obtain instructions from the applicant. The learned counsel for the respondent appears to be correct in submitting that the applicant has stayed away as he is satisfied that compliance with the judgment of the Tribunal has been made.

3. In view of the above, the application is consigned to record. Notice issued is hereby discharged. There shall be no orders as to costs.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

Chairman

/as/